

IN THE HIGH COURT OF MADHYA PRADESH

AT INDORE

BEFORE

HON'BLE SHRI JUSTICE ANIL VERMA

ON THE 29th OF SEPTEMBER, 2022

MISC. CRIMINAL CASE No. 46962 of 2022

BETWEEN:-

**SURENDRA S/O ASHOK
KANJAR, AGED ABOUT 25
YEARS, OCCUPATION:
AGRICULTURIST, R/O
CHHAPIHEDA, TEHSIL
KHILCHIPUR, DISTRICT
RAJGARH (MADHYA PRADESH)**

.....APPLICANT

(MR. VIVEK SINGH, LEARNED COUNSEL FOR THE APPLICANT)

AND

**THE STATE OF MADHYA
PRADESH STATION HOUSE
OFFICER THROUGH POLICE
STATION AGAR DISTRICT
AGAR MALWA (MADHYA
PRADESH)**

.....RESPONDENT

**(MS. NISHA JAISWAL, LEARNED PL APPEARING ON BEHALF OF
ADVOCATE GENERAL)**

*This application coming on for hearing this day, the court
passed the following:*

O R D E R

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application with liberty to revive his prayer after completing one year's jail incarceration.

Accordingly, the first bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

(ANIL VERMA)
J U D G E

Tej